

Show cause notice to VC of Delhi University

340. SHRI RITABRATA BANERJEE : Will the the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the Vice Chancellor (VC) of the Delhi University has been issued a show cause notice;
- (b) if so, the reasons therefor;
- (c) whether there are serious charges of financial misconduct against VC; and
- (d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI) : (a) to (d) Yes, Sir. A 'Show Cause Notice' has been served on the Vice-Chancellor, University of Delhi in respect of certain acts which constitute misconduct and dereliction of duty.

Fund shortage in solar energy sector

341. PROF. M. V. RAJEEV GOWDA : Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the manner in which Government intends to tackle the fund shortage which the solar energy sector is facing currently;
- (b) whether there is any plan to accord priority sector status to renewable energy sector; and
- (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL) : (a) Ministry has asked Financial Institutions to raise funds which are low cost and long tenure for financing the solar energy sector from International and/or Domestic Institutions using innovative instruments such as i) Green Bonds; ii) Infrastructure Debt Fund (IDF) or Equity Fund; and iii) Long Tenure Tax Free bonds.

(b) and (c) Reserve Bank of India (RBI) has already accorded Priority Sector Lending status to Bank Loans up to a limit of ₹ 15 crore to borrowers for purposes like solar based power generators, biomass based power generators, wind mills, micro-hydel plants and for non-conventional energy based public utilities viz. street lighting systems,

and remote village electrification. For individual households, the loan limit will be ₹ 10 lakh per borrower.

Regulation of imports of solar panels

342. SHRI C. M. RAMESH : Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) how the Ministry is ensuring import regulations and quality standards with regard to solar panels flooding the country, particularly from China;
- (b) whether such sub-standard materials are not making people suspicious of solar technologies;
- (c) whether, due to dumping of such solar panels, the Ministry and industry are forced to launch awareness campaigns; and
- (d) if so, how the Ministry is planning to go ahead?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL) : (a) The Ministry specifies, in its guidelines for various schemes, technical standards to be adopted in respect of PV Modules, Power Conditioners and Balance of Systems. In case of imports, the project developer has to obtain test certificates from reputed International Laboratory Accreditation Cooperation (ILAC) Member Labs to qualify for the specified IECIBIS standards.

(b) Solar project equipment conforming to the technical standards, specified by this Ministry, match the international standards.

(c) and (d) The Ministry holds several stakeholders meetings with the Solar Power Developers, Manufacturers, State Nodal Agencies, PSUs and Government Organizations wherein the technical standards are specifically highlighted. The technical standards are also uploaded on the website of this Ministry, the implementing agencies and other related Government agencies.

Investment in solar sector

343. SHRI A. K. SELVARAJ : Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether it is a fact that according to a report, the solar energy industry was mostly confused as it was constantly constrained by new policies, goals, drafts and revisions;